CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.1405/2002 With OA No.1259/2002 OA No.1507/2002

New Delhi this the 22 hd day of September, 2003.

HON'BLE MR. V.K.MAJOTRA, MEMBER (ADMNV) HON'BLE MR. SHANKER RAJU, MEMBER (JUDICIAL)

OA No.1405/2002

- 1. Shri Shiv Bahadur Joshi
- 2. Shri Pramod Kumar Sharma
- 3. Shri Avinash Kumar
- 4. Shri Darsuothang
- 5. Shri Biplab Biswas
- 6. Shri N.T.Bhutia
- 7. Shri T.C.Kom,
- 8. Ms.Pushpa N.Lakra
- 9. Shri Rahul Sharma
- 10. Shri Arvind Anand
- 11. Shri Ajoy Kumar
- 12. Shri Bidhan Chandra Patra
- 13. Shri Jaydeb Lahiri
- 14. Shri Melton Correya
- 15. Shri Rakesh Kumar
- 16. Shri Suman Kumar Das
- 17. Md. Umar

- 18. Shri Anoop Kumar
- 19. Shri Malay Mallick
- 20. Shri Kumar Rajeev
- 21. Shri Anand Kumar Pathak

... Applicants

(By Advocate: Shri M.C.Dhingra)

Vs.

 Election Commissioner of India, Through its Secretary, Nirvachan Sadan, Ashok Road, New Delhi.

- Chief Election Commissioner of India, Election Commission of India, Nirvachan Sadan, Ashok Road, New Delhi.
- 3. Deputy Election Commissioner of India, Election Commission of India, Nirvachan Sadan, Ashok Road, New Delhi.
- 4. Ministry of Law & Justice, (Legislative Deptt.), through its Secretary, Admn-I, Legislative Deptt., Shastri Bhawan, New Delhi.
- 5. The Deptt, of Personnel & Training, Through the Secretary, North Block, New Delhi.
- 6. Ho Ram
- 7. Ms.Meenakshi Das Gupta
- 8. Ashim Narayan Das
- 9. J. Kameshwar Rao
- 10. Shyamendu Dutta
- 11. Brij Mohan Sharma
- 12. Ms.Baljit Kaur
- 13. K.D.R.Sharma
- 14. Sarama Bannerjee
- 15. Ms.Gurmeet Kaur
- 16. A.K.Bhatnagar
- 17, T.K.Dutta

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- 18. S.K.Mitrá
- 19. R.R.Chaudhary (Retd)
- 20. H.J.K.Ghai
- 21. Gokul Chand
- 22. Lekh Raj
- 23. I.C.Goel
- 24. Ms.Krishna Kumari
- 25. R.P.Mehandiya

- 26. M.M.Raghvan
- 27. Ms. Saroj Kalonia
- 28. Rajan Jain
- 29. Vasdev Arora

... Respondents.

(Respondents 6 to 29 was working as Assistants to be served through Secretary, Election Commission of India, Nirvachan Sadan, Ashok Road, New Dellhi.)

(Shri S.Murdidhar, Advocate for respondents No.1 to 3)

(Shri N.S.Mehta, Advocate for respondent No.4)

(Shri S.M.Arif, Advocate for respondents No.5 and 6)

OA No.1259/2002

- 1. Sh. Tapan Kumar Dutta
- 2. Lekh Raj
- 3. Sh. H.G.K.Ghai
- 4. Saroj Kalenia
- 5. Sh. Vasdev Arora
- 6. Sh. Sate Singh Negi
- 7. Ms. Tanuj
- 8. Shashi Bala Bhardwaj
- 9. Sh. R.P.Mehandiya
- 10. Ms. Gurmeet Kaur
- 11. Sh. Rajan Jain
- 🚅 12. Harjeet Kaur
 - 13. Smt.Krishna Kumari
- -14. Sarawa Banerjee
 - 15. Sh. Gokul Chand
 - 16. M.M.Raghvan
 - 17. S.K.Mitra
 - 18. I.C.Goel
- 19. Sh. A.K.Bhatnagar

... Applicants

(All Applicants No.1 to 19 are C/o Election Commission of India, Nirvachan Sadan, Ashok Road, New Dehhi-110001.)

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(By Advocate: Shri Naresh Kaushik)

- Election Commissioner of India, 1. Through its Secretary, Nirvachan Sadan, Ashok Road, New Delhi-110001.
- 2. Chief Election Commissioner of India, Election Commission of India, Nirvachan Sadan, Ashok Road, New Delhi-110001.
- З. Deputy Election Commissioner of India, Election Commission of India, Nirvachan Sadan, Ashok Road, New Delhi-110001.
- Ministry of Law & Justice, 4. (Legislative Deptt.), through its Secretary, Admn-I, Legislative Deptt., Shastri Bhawan, New Delhi.
- The Deptt. of Personnel & Training, 5. Through the Secretary, North Block New Delhi.
- (Shri S.Murridhar, Advocate for respondents No.1
- (Shri N.S.Mehta, Advocate for respondent
- (Shri S.M.Arif, Advocate for respondents No.5 and 6) ... Respondents.

OA No.1507/2002

- 1. Sh. Tapan Kumar Dutta
- 2. Lekh Raj

- 3. Sh. H.G.K.Ghai
- 4. Saroj Kalenia
- 5. Sh. Vasdev Arora
- 6. Sh. Sate Singh Negi
- 7. Ms. Tanuj
- Shashi Bala Bhardwaj 8.
- 9. Sh. R.P. Mehandiya
- Ms. Gurmeet Kaur
- M 11. Sh. Rajan Jain



- 12. Harjeet Kaur
- 13. Smt.Krishna Kumari
- 14. Sarawa Banerjeë
- 15. Sh. Gokul Chand
- 16. M.M.Raghvan
- 17. S.K.Mitra
- 18. I.C.Goel
- 19. Sh. A.K.Bhatnagar

... Applicants.

(By Advocate: Shri Naresh Kaushik)

(All Applicants No.1 to 19 are C/o Election Commission of India, Nirvachan Sadan, Ashok Road, New Dehhi-110001.)

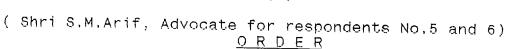
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- Election Commissioner of India, Through its Secretary, Nirvachan Sadan, Ashok Road, New Delhi-110001.
- Chief Election Commissioner of India, Election Commission of India, Nirvachan Sadan, Ashok Road, New Delhi-110001.
- Deputy Election Commissioner of India, Election Commission of India, Nirvachan Sadan, Ashok Road, New Delhi-110001.
- 4. Ministry of Law & Justice, (Legislative Deptt.), through its Secretary, Admn-I, Legislative Deptt., Shastri Bhawan, New Delhi.
- 5. The Deptt. of Personnel & Training, Through the Secretary, North Block, New Delhi.
- 6. Regional Director (NR), Staff Seection Commission, Block No.12; C.G.O.Complex, Lodhi Road, New Delhi.

... Respondents

(Shri S.Murdidhar, Advocate for respondents No.1 to 3)

(Shri N.S.Mehta, Advocate for respondent No.4)



By Mr. Shanker Raju, Member (J):

As the issues involved relate to identical facts and law and are inter-related, these OAs are being disposed of by this common order.

The issue relates to inter-se-seniority of 2, direct recruits and promotees Assistants in Election Commission of India (ECI, for short). As per the Election Commission (Group 'A' and Group 'B' Posts) Recruitment Rules, 1988, recruitment to the posts of Assistant is by promotion, failing which by transfer on deputation and by direct recruitment through Assistant Grade Examination (AGE, for short), conducted by Selection Commission (SSC). The essential qualification for the post is Upper Division Clerk with five years' regular service. The vacancies are to be worked out on basis. The general instructions and criteria for fixing seniority of direct recruits was laid down by the DOPT in OM dated 30.7.1986. Earlier to 1990 for making direct recruitment the Commission had been requisitioning/reporting vacancies to SSC recommendations appointing candidates against 50% of the vacancies meant for direct recruitment. However, aforesaid practice has been stopped by the Commission from 1991 onwards and no vacancy of direct recruitment was reported to SSC and in case of recommendation by the SCC no appointments have been given till 1995. Seven applicants who appeared in the AGE 1995 on recommendations Commission as direct recruit Assistants in AGE, in 1996 seven applicants and in 1997 AGE seven more applicants were recommended by the SSC. A seniority list was circulated in



1994 of the Assistant by the Commission. The seniority in the quota of 50:50 and promotees was shown as per the OM of the DOPT.

- As the Commission did not report vacancies to SSC it had faced shortage of Assistants. The incumbents in feeder cadres, i.e., UDC who had no eligibility in as requisite year of regular service were promoted on far ad hoc basis from 1990 onwards and they are respondents Besides making ad hoc promotions vacancies No.6-29. earmarked for direct recruit could not be filled, as such ad hoc promotions were made by the Commission without \cong disturbing these vacancies. By an order dated 13.5.1995 Gautam and Horam, respondent No.6 who were promoted on ad hoc basis in 1990 and 1992 respectively were promotion. Accordingly, by regular an order dated 26.5.1995, respondents No.7-26 who had been given ad hoc promotion during the years 1990-1993 were regularly promoted w.e.f. 19.9.1995 and again by an order dated 2.1.1996 respondents 20-29 were also regularly promoted. This has been done by giving relaxation to the eligibility criteria of five years' regular service in the feeder cadre as per the recruitment rules.
 - 4. Seven applicants of AGE 1995 were given appointment in 1997. On representation by the direct recruits as to illegality committed in the grant of relaxation to the promotees, on review by the respondents that these private respondents did not qualify the eligibility criteria of five years' regular service in the feeder cadre a review DPC de-regularised them and on



completion of respective five years of regular service accorded promotion on regular basis by the impugned order dated 10.12.2001,

- 5. A draft seniority list was issued on 10.12.2001 showing the promotees senior to applicants. This has been represented against by the direct recruits.
- 6. Vide memorandum dated 1.5.2002 their request was turned down.
- 7. By an order dated 1.5.2002 a final seniority list was issued wherein respondents No.6-29 were shown at higher places than applicants. Being aggrieved, applicants have filed this OA.
- 8.~ In OA-1401/2002 quashment of promotion of respondents No.6-29 vide order dated 10.12.2001 as well as seniority list dated 1.5.2002 has been sought, with a direction to ECI to frame seniority list of direct recruits and promotees Assistants as per the Rules.
- 9. Shri M.C. Dhingra, learned counsel for applicant contends that seniority assigned to promotees is in violation of OM of 1986 and is violative of Articles 14 and 16 of the Constitution of India. According to him, the Commission could not make promotion in excess of the posts ear-marked for promotees in any particular year. The promotions given on 1.5.2002 are illegal violative of recruitment rules as have been made in excess of the quota.



According to Sh. Dhingra, the Commission committed serious error in promoting respondents No.6-29 from the date of their completion of five years' regular service irrespective of the number of vacancies available as per quota. The seniority of promotees could be reckoned from the date of appointment or availability of vacancies whichever is later. As the vacancies were not available the promotees could not be treated as appointed in subsequent vacancies and their promotion has certainly stolen a march over applicants. By referring to the decision of the Constitutional Bench of the Apex Court in direct recruits Class-II Engineering Association v. State of Maharashtra, 1990 (2) SCC 715 it is contended that for reckoning seniority appointment should be made in accordance with rules whether in case of a promotion or direct recruit. As the promotions have been made beyond the quota of 50% it is violative of the rules and in excess of the vacancies seniority cannot be assigned to them. According to applicants though no requisition has sent to SSC to fill up 50% quota for direct recruits, promotees given promotion till 1995, 20 vacancies got accumulated promotees had been given ad hoc promotion whereas these regular promotions given to the promotees in is without any reference to the quota or post. Vacancies meant for them cannot be filled encroaching upon direct recruit quota. However, on realisation promotees have been rightly de-regularised. However, promotees have placed in subsequent list enbloc senior against quota 20 vacancies in direct recruit quota have been converted by the Commission into promotee quota. In so far relaxation in recruitment rules is concerned, this as be done in consultation with UPSC and is to be by t.o

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Central Government. As there is nothing indicative of aforesaid procedure being carried out the relaxation given to the promotees is de hors the rules.

- 10. By referring to DOPT OM dated 3.7.1986 it is stated that the relative seniority of direct recruits and promotees shall be determined according to the rotation of the vacancies between them and shall be based on the basis the quota reserved for them in the recruitment rules. rota quota has not been broken, seniority is to be strictly assigned as per the OM placing enbloc the promotees who are the direct recruits, cannot To substantiate the aforesaid plea learned countenanced. counsel for applicant has relied upon the decisions of the Apex Court in Suraj Parkash Gupta v. State of J&K, 2000 (7) SCC 561 and B.B. Badani v. State of Mysore, 1976 (2) SCC 901.
- 11. In so far as direct recruitment is concerned, it is stated that though the Commission recommended, the ECI refused. In case of non-availability of direct recruits, reasons are to be recorded. As no requisition has been sent to SSC and for the first time it was done only in 1995 appointment in excess of quota of promotees does not bestow seniority.
- 12. Shri Dhingra contends that as applicants have cleared AGE right from 1995 the delay in their appointment cannot be attributed to them and accordingly their appointment is to be antedated with correct



assignment of seniority. As the UPSC had not granted exemption as per the vacancy position the claim of applicants is to be allowed.

Learned counsel appearing for the Election 13. Commission Sh. Murlidhar in his reply contends that till rota quota in the grade of Assistant was strictly in accordance with the recruitment rules. issue had arisen whether to fill up the posts of Assistant in ECI by candidates sponsored by SSC. The plea was rejected by the Commission on the ground that the experience with SSC was disappointing and the proceedings involved inordinate delay. However, 1993-1996 ECI did not fill vacancies meant for recruits but these vacancies were filled by promotion from the feeder grade of UDC from time to time on ad hoc basis. the learned counsel between 1991-1995 According to vacancies meant for direct recruit quota accumulated. However, in May, 1995 it has been decided by the ECT fill these vacancies through the feeder cadre by promoting the incumbents instead of following the direct recruitment. it was found that the candidates in the feeder cadre have not completed the requisite qualifying service of five years, Commission's approval was obtained to relax required qualifying service. However, approval of the Government of India was not taken. A DPC held on 19.5.1995 drew year-wise panels from 1991-1995 and recommended all 20 from the feeder cadre of UDC in the Assistant against vacancies meant for direct recruitment. This was one time relaxation but no such order was by the Commission. This has been done in public interest. Accordingly, 20 UDCs were appointed as Assistants on

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regular basis w.e.f. 19.5,1995. This has necessitated circulation of draft seniority list where objections have been invited. Applicants who were aggrieved made representation but the same were rejected.

- 14. By a full Commission meeting 20.8.1996 matter was reviewed and as the quota for promotion had already been acceded to a balancing act was proposed. This has, as a follow up action, initiated the proceedings of filling up the vacant posts of Assistant by direct recruitment through SSC. The first appointment the basis of nomination by SSC of AGE 1995 was appointed in 1997 upto to AGE 1997. In all 22 persons had been appointed.
- On representation, it 15. was decided validate the transfer of quota from direct recruit promotee and took a decision to break all ties with SSC and accordingly vacancies which are to be filled up to necessarily from amongst promotees. However, after 1996 quotas have been filled through direct recruitment whose vacancies were carried forward for the years 1990-1995. On shifting of vacancies to promotion quota vacancies have been released to be filled up from promotion quota $w.\overline{\phi}.f.$ 15.9.1995. Balance has been drawn from 1995 till 1999 in respect of promotion quota but from 1996 direct who were appointed through SSC and their inter-se-senjority position has been fixed as per rota quota rule. hoc appointments have been de-regularised and it has been regularise the promotees from the date decided to they fulfil the eligibility criteria in the recruitment rules the seniority is to be reckoned from that



Accordingly, the entire matter was reviewed. Keeping view the vacancy position with reference to reservation the review DPC which met on 10.12.2002 in accordance with instructions office order dated 10.12.2001 was issued supersession of Commission's order issued in 1995, 1996 and 1998. The seniority was finally settled in accordance with general principles of seniority laid down in DOPT OM dated 4.11.1992. The seniority of promotees has been determined on the principle enumerated in para 2.4.2 of the OM Although (the Commission requested to nominate candidates on the basis of the result of AGE, SSC nominated candidates on the basis of 1995 AGE. The nomination the subsequent years were made against vacancies of 1997 for the candidates were nominated from 1996 AGE etc. and draft seniority list was issued on 10.12.2001. promotees took certain objections and demanded seniority from their initial appointment on ad hoc basis. As there is no provision to give show cause notice to the persons affected by the review DPC, this has been rejected. review DPC in such a case is to be held if there have been grave errors in the procedure followed by the DPC. As the 19.5.1995, 2.9.1996 and 2.11.1998 committed unintentional errors resulting in appointment of ineligible The final decision taken by the ECI provides that appointment made in the grade of Assistant in 1995 should not be touched as by that time there had been a severance from SSC and vacancies are to be filled up by appointment from feeder cadre. Accordingly, Assistants appointed prior should be rendered enbloc senior to direct to 1997 as appointments were made as per the Rules recruits, approved by the ECI. However, 20 ad hoc Assistants who



were regularised on 19.5.1995 in violation of rota quota system as per Recruitment Rules and accordingly revised the orders for regularisation.

- In so far as recruitment rules concerned, as Commission had discontinued from recruiting persons from SSC, however, SSC inducted candidates on the basis of 1995 examination and as vacancies became available only in 1996 direct recruit recruited on the basis of 1995 AGE cannot be included in the select list of 1995. Nominations for subsequent years were made in the same as such there was no carried forward of unfilled vacancies earmarked for direct recruitment year 1992-1997. 20 vacancies earmarked for direct recruitment have been diverted to the promotion quota aforesaid was not possible. quota of direct recruitment was not operated according to the recruitment rules relative seniority was assigned as per rules.
- Respondent No.4, i.e., Ministry of Law and Justice represented through Sh. N.S. Mehta in his reply contends that the legislative department is administrative department in respect of ECI. In the 1992 ECI requested the respondents to obtain the approval of Government to fill up certain posts in ECI without consultation with UPSC and DOPT, as the exemption was According to Sh. Mehta the relaxation in the rules cannot be made by the ECI itself and as DOPT and UPSC did not agree to the proposal of ECI for exempting the posts from their purview as such ECI had no power relaxation.



- 18. Shri Naresh Kaushik, learned counsel representing the promotees has relied upon the decisions of the Apex Court in the Direct Recruit Class-II Engineering Officers' Association (supra) and Rudra Kumar Sain v. Union of India, JT 2000 (9) SC 299.
- According to Sh. Kaushik applicants have no locus standi to challenge the promotion of private respondents, as they were not even borne in the Department on the dates respondents were appointed. It is further stated that the OA is barred by limitation as appointment of non-applicants was made in 1995 and 1996 respectively the present OA filed in 2002 is beyond the stipulated period of limitation envisaged under Section 21 of Administrative Tribunals Act, 1985. According to the respondents the impugned order dated 10.12.2001 even if it is quashed is based on Commission's order dated 26.5.1995, 2.1.1996, 21.11.1998 and 21.12.1998. As these orders not assailed herein in absence of any challenge to the appointments of sanswering respondents on promotion OA is liable to be dismissed. According to the respondents their appointments were validly made on promotion after relaxing the rules in a decision taken by the Commission in its meeting on 19.5.1995. This conscious decision of departing from making appointment through SSC was in accordance with According to him, as appointment was in accordance with rules the seniority flows is to be reckoned from the date of initial appointment in the light of the decision of the Apex Court in Direct Recruits' case (supra).



- 20. Sh. Kaushik by referring to para 2.4.2 clause of OM dated 3.7.1988 it is stated that in case of carry foreword of quota of direct recruit inter-se-seniority between the direct recruit and promotee would be fixed by placing enbloc below the last promotee the direct recruit vacancies carried forward.
- 21. According to Sh. Kaushik, quota rules breaks when appointments are not made as per rules and this admission of breach of quota is apparent from the fact that one of the mode of recruitment, i.e., SSC has been by-passed. According to him seniority is to be determined on the basis of continuous length of service and the relaxation given is in public interest, there should be a presumption of deemed relaxation in case appointment is made in accordance with rules.
- Assistants impugning the memo dated 10.12.2001, 1.5.2002 as well as the seniority assigned to them. The main contention put-forth by applicants is that the impugned order relegating their seniority on regularisation which has vested them with a right is bad in law for want of an opportunity in consonance with the principles of natural justice and fair play. By referring to 30th meeting of the ECO held on 20.8.1996 it is stated that one time relaxation has been accorded and there was no mistake on their part or any attribution in their regularisation. The relaxation was a conscious decision on the part of the Commission and as there is no break in service the seniority as per the decision in Suraj Parkash Gupta's case (supra) is either from officiation or from eligibility. According to Sh.



Naresh Kaushik, orders have been issued by the incompetent authority as the regularisation of promotees was made by the Election Commissioner whereas the impugned orders have been passed by an authority subordinate. As the settled regularisation has been unsettled after a lapse of considerable period the orders are contrary to the doctrine of legitimate expectation.

- contended that as the relaxation was not approved by the competent authority, i.e., the Central Government the review DPC on reconsideration de-regularised the applicant and accorded them regularisation from the date of their acquirement of eligibility, i.e., five years regular service. The inter-se-seniority has been maintained in accordance with rules. The order dated 10.12.2001 has been issued on the basis of recommendations of the review DPC. It is stated that the relative seniority has been assigned keeping in view the extraordinary circumstances and least disturbance.
 - 24. In OA-1507/2002 promotees have assailed seniority list dated 10.5.2002 and seeks seniority from the date of initial appointment. According to Sh. Naresh Kaushik objections against seniority had been illegally rejected as the quota rota rule has already been broken seniority assigned is contrary to OM dated 4.11.1992.
 - 25. The learned counsel for direct recruits Sh. M.C. Dhingra opposes the OA and stated that due to non-requisitioning from the SSC quota rota rule cannot be said to be protected. It is only when the recruiting



agency fails to sent or recommend candidates selection to the employer and not otherwise. According to him, three candidates were recommended by SSC on 11.1.1993 and further two candidates on 8.3,1993 but none of them have been selected by the SSC and were appointed. On the contrary Commission returned back the dossier of candidates on 21.7.1993. The eligibility and qualification as per the recruitment rules of the Assistant recommended have not been disputed. Although the candidates were available for direct recruitment yet ECI had not appointed them and in the subsequent years also till 1995 no request was sent to the SSC. Relying upon the decision of the Apex Court in Suraj Parkash Gupta's case (supra) it is stated that there is no break down of quota rota rules. As the recruitment rules provide vacancies to be filled up in the ratio of 50:50 from direct recruits and promotees, resort of the Commission to fill up the vacancies meant for direct recruitment by making promotion is not legally permissible.

- 26. As the Commission has violated the recruitment rules for filling the vacancies meant for direct recruitment and their non-requisitioning of candidates from SSC the recruitment rules were violated. The relaxation provision has not been validly complied with, i.e., consultation with UPSC. Instead incompetent authorities have given post facto rectification for the wrong committed by the Commission.
- 27. As the promotees did not meet the para meters framed in the recruitment rules they have no right to appointment. Relaxation of essential qualification is beyond the law. Assuming relaxation is available it is for



relaxing the qualification and not for varying the quota of 50:50 meant for direct recruits and promotees. As such the act of relaxation, the qualification and varying the quota is not legally sustainable. By placing reliance on **Direct Recruits'** case (supra) it is stated that appointees in violation of quota rules cannot be accorded seniority from the date of officiation.

- 28. It is stated by Sh. Dhingra that seniority list is violative of DOPT OM of 1992 but also of 1986.

 Placement of applicants embloc above the private respondents is de hors the rules.
- In the counter-reply filed by the official respondents they have re-iterated their pleas taken in the other two OAs and in so far as seniority assigned concerned, it is stated that as per OM dated 10.4.1989 of the DOPT in case of reasons beyond the control of DPC yearwise vacancies have not been considered by DPC the actual number of regular vacancies in yester years are be prepared and those who are within the eligibility field to be considered yearwise and a select list is to be prepared. The direct recruits nominated by SSC from examination of 1995, 1996 and 1997 have been treated as if they were taken for the vacancies of 1996, 1997 and 1998 respectively. Accordingly, as per the rota quota system the seniority has been rightly assigned which does not suffer from any legal infirmity.



- 30. In the reply filed by respondents No.5 and 6, i.e., SSC, it is contended that at no point of time their advice has been sought by the ECI, as such they are proforma parties.
- 31. We have carefully considered the rival contentions of the parties and perused the material on record. 32. In the conspectus of the above factual matrix the relevant issues for our consideration are:
 - i) whether in the circumstances quota rule has been broken;
 - ii) whether the promotions given to the promotees were in accordance with law;
 - iii) whether direct recruits are entitled to reckon their seniority from the date of Assistant Grade Examination;
 - iv) whether inter-se-seniority assigned to direct recruits as well as promotees is in accordance with law;
- 33. Before dealing with the above issues the undisputed admitted facts are as under.
- Recruitment rules for the Assistants provide 34. recruitment for the post of Assistant 50% by promotion, failing which by transfer on deputation and 50% by direct Earlier through AGE conducted by UPSC but now recruitment. SŞÇ promotion the feeder cadre is UDC with five for regular service in the grade. Para-5 of the to relax with the following stipulation provide power the Central Government is of the opinion that it is necessary or to do so, it may, expedient order, reasons to be recorded in writing, relax any

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provisions of these rules with respect to any class or category of persons, provided that when the recruitment is made by UPSC consultation is mandatory.

- Legislative Department in their reply have stated that on grant of administrative autonomy to clearly Election Commission and to exempt the posts from the purview of UPSC/SSC the proposal has not been acceded to which has been informed to them on 20.1.1993. In so far as relaxation is concerned, any relaxation made by the Election Commission cannot be made by the Election Commission itself, as such no power of relaxation lies with the Election Commission and the approval of the Government and UPSC is to be taken. The UPSC has not been exempted from the purview of the DOPT as well.
- 36. Till 1991 rota quota in the grade of Assistant was being operated in accordance with the recruitment rules. The proposal of SSC for nomination was rejected by the Commission for recruitment of direct recruits. However, no direct recruitment had taken place from 1993-1996.
- 37. Due to non-availability of the quota for direct recruits 20 long term vacancies meant for direct recruit quota occurred from 1991 to 1995. The Commission passed an order in May, 1995 in extraordinary circumstances as one time measure to hold a DPC by diverting the quota of direct recruits towards promotion. Accordingly, these vacancies were released and filled up by the feeder cadre

of UDC on 15.5.1995 drawing panel from 1991 onwards. The relaxation provided under the rules was accorded and it is admitted that no approval of the Government was sought.

- 38, On a Full Commission meeting 20.8.1996 vacancies meant for direct recruits have be filled up on nominated candidates from started the basis of AGE 1995 onwards. on Accordingly, the recruit Assistants were appointed from 1997 direct orders dated 26.5.1995, 1.1.1996, 2.1.1996, 1999. Ву 21.11.1998 and 21.12.1998 promotees were regularised. the same was reviewed by a DPC and by an order However, dated 10.12,2001 these orders have been superseded and the seniority and regularisation of promotees have been done from the date of their eligibility as per the recruitment rules and simultaneously inter-se-seniority list was issued of promotees and direct recruits determined as per para 2.4.2 of DOPT OM dated 4.11.1992.
- The aforesaid review of the regularisation the promotees and accord of seniority has been objected and simultaneously enbloc seniority accorded to the promotees. over and above direct recruits was challenged in representations filed - by them, These representations have been considered and regarding opportunity to show cause before review of the appointments promotees were held to be valid as the earlier DPC had: acted against the rules. As earlier DPCs had committed unintentional mistakes promoting ineligible persons procedural irregularities the same have been rectified. so far as seniority is concerned, it is decided that while regularising 20 ad hoc Assistants rota quota system has not

been followed and accordingly revised orders for regularisation of Assistants have been issued. As regards rotation of vacancies filled before 1.1.1997 the Commission has appointed direct recruit Assistants through SSC during that period.

In so far as direct recruits are concerned, been prepared on year-wise select list as has direct recruitment through SSC was discontinued and requisition was sent on the basis of the results of As SSC nominated candidates on the basis of 1995 examination against the available vacancies in 1996 have been adjusted against the vacancies of similarly for 1997 nominations against 1998 vacancies have been made, In so far as carried forward vacancies earmarked for direct recruits upto 1997 as it has decided to divert 20 vacancies from direct recruits to the promotee quota there was no carried forward vacancies. is further stated that the seniority has been assigned rotating the quota and as the direct recruits were not available the excess promotees have been bunched together at the bottom of the seniority list below the last position to which it is possible to determine seniority on the basis of rotation of quota with reference to the actual number of direct recruits who become available and vice versa. As quota between direct recruits and promotees was not operated according to the recruitment rules the relative seniority was examined in the light of DOPT guide-lines and the course adopted was least disturbing in extraordinary circumstances.

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- 41. Now, in view of the above admitted factual position we take up the relevant issues as described above.
- 42. Regarding breaking up rota quota is concerned, though it is contended on behalf of promotees that as the quota meant for direct recruits has not been maintained and no direct recruitment has been made through SSC the quota has been broken down and as a result the seniority shall be assigned on the basis of continuous officiation in the light of the decision of the Apex Court in Direct Recruits' case (supra).
- Apex Court in Direct Recruits' case (supra) the corollary laid down is that when the quota rule breaks and appointments are made from one source in excess of the quota after following the prescribed procedure envisaged under the Rules for appointment, appointees should not be pushed down below the appointees from other sources inducted in service at a later date.
- 44. The Apex Court in Suraj Parkash Gupta's case (supra) while dealing with Rule 5 (4) of the Recruitment rules, 1978 pertaining to Junior Engineers of Jammu and Kashmir cadre, observed as under:

On the question of breakdown of quota rule, except the lethargy of the State Government and inaction and its not asking Service Commission, to make direct recruitment, no is visible. cause The Cabinet note only that the reference to PSC would take time, the ad hoc services of the promotees were to be regularised. The delay on the part of Government appears to us to be motivated for purpose of blocking the quota of the direct recruits and giving a part of it



promotees. We have noticed that when a very belated decision was taken to make direct recruitment, the same was restricted to 10% rather than to the statutory quota of 20%. This attitude on the part of the State was not reasonable.

- 37. Further under Rule 5 (4) of the Recruitment Rules, 1978 it is provided that in case suitable candidates are not available for promotion, the posts shall be filled up by direct recruitment and vice versa. Thus, there must be evidence that suitable candidates were 'not available' for direct recruitment. Such non-availability cannot be inferred when, as a fact, not even a reference is made to the Commission to find out if upon advertisement, anybody will respond. Thus there is no breaking down of the quota rule.
- That in such situations there can be breakdown of the quota rule is clear from the decided cases. In N.K. Chauhan v. of 'as Gujarat the rule said that far ลร practicable', followed. the guota be must said Krishna Iyer, J. that there must. to show that effort was made to fill evidence the direct recruitment quota. It must positively proved that it was not feasible, practicable to get direct recruits. The reason should not be 'procrastinatory'. In Syed Khalid Union of India it was held that Rizvi v. non-preparation of select list does not amount to collapse of the quota rule. In M.S.1. Patil v. State of Maharashtra it was held that mere omission to prepare lists did not amount breakdown of quota rule.
- other significant fact One is that cabinet note dated 19-12-1997 only states cases of the ad hoc promotees if referred to PSC, will take a long time for getting the necessary But nowhere is it recommendation. said direct recruitment was not possible or recruits were not available or such recruitment had become impracticable. For t.he aforesaid reasons we hold that the quota rule has not broken down.
- Having regard to the above, in the instant case from 1991 onwards though recruitment rules provide for through UPSC/SSC, no nomination has direct recruit been called from SSC on the basis of AGE. Though direct were available, respondents, i.e., Election Commission, without any relaxation duly accorded Government under the relevant rules suo moto, Central without any authorization, exempted the Commission from the



has been turned down by the Legislative Department in absence of any exemption from SSC and DOP&T. Merely because no direct recruitment has been made from SSC/UPSC would not amount to breaking of the quota rules. The aforesaid contention cannot be sustained in law. An artificial breakage of quota would not be construed as breaking of the quota. In our considered view, no nominated candidates, i.e., direct recruits from SSC and non-availability of quota of direct recruit is self generated and would not amount to breaking up of the quota rule. Accordingly, we have no hesitation to hold that the quota rule has not been broken.

had not nominated candidates against the direct recruitment quota from SSC, 20 vacanices had accumulated of direct recruitment. Instead of filling the vacancies through direct recruitment without relaxing the rules, for which approval of the Government is mandated and condition precedent, the Commission without any authority de hors the rules as one time relaxation passed orders holding DPC to promote from the feeder cadre of UDC on ad hoc basis towards promotee quota and were regularised. These promotees were not even eligible in so far as their regular service of five years in the feeder cadre.

47. In so far as relaxation is concerned, in Direct Recruits' case (supra) the Constitutional Bench of the Apex Court held that if the quota rule has been broken and rules permit authorities to relax the provisions relating to quota, ordinarily a presumption should be



raised that there was such relaxation when there was a deviation from the quota rule. However, we find that in the light of the decision of the Apex Court in Suraj Parkash Gupta's case (supra) in so far as relaxation is concerned, the Apex court has made the following observations:

"28, The decisions of this Court have recently requiring strict conformity with Recruitment Rules for both direct recruits The view is that there can be no promotees. relaxation of the basic or fundamental rules of recruitment. In Keshav Chandra Joshi Vs. Union of India (1993 SCC (L&S) 694) the Rule permitted relaxation of the conditions of service it was held by the three- Judge Bench that the Rule did not permit relaxation of Recruitment Rules. words "may consult PSC" were, it was observed, to be read as "shall consult PSC" and the Rule was treated as mandatory. In Syed Khalid Rizvi v. Union of India (1994 SCC (L&S) 84) (SCC at p.603) decided by a three-Judge Bench, a similar strict principle was laid down. The relevant Rule-Rule-3 of the Residuary Rules (see p.603, para 33) in that case did permit relaxation of the 'Rules'. Even so, this court refused imply relaxation of Recruitment Rule observed: (SCC pp. 603-04, para 33).

The condition precedent, therefore, is that there should be an appointment to the service in accordance with rules by operation of the rule, undue hardship has been caused,...It is already held that conditions of recruitment and conditions of service are distinct and the latter is preceded by an appointment according to rules. The former cannot be relaxed. (emphasis supplied)

Similarly, in State of Orissa v. Mohapatra it was held that though the power of relaxation stated in the rule was in regard to any of the provisions of the rules", this did not permit relaxation of the rule direct recruitment without consulting the Commission and the entire ad hoc service of a direct recruit could not be treated as regular service. be treated as regular service. Similarly, in M.A. Haque (Dr) v. Union of India it was held that for direct recruitment, the rules relating to recruitment through the Public Service Commission could not be relaxed. In J&K Public Service Commission v. Dr Narinder Mohan held that the provisions of the J&K Medical Recruitment Rules could not be permitted. (See also Arundhati Ajit Pargaonkar (Dr) v. State of Maharashtra). In Surinder Singh Jamwal (Dr) v. State of J&K this Court directed the

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direct recruits to go before the Public Service Commission. Decisions cited for promotees distinguishable.

Two decisions which have been referred to by counsel for the promotees have to be referred these can be distinguished. ٧., Sreenivasa Rao v. Govt. of A.P. there was an of relaxation in favour of the promotees were not regularised under Rule-23 who State and Subordinate Service Rules. that. case, this Court felt that he Government's relaxing the requirement of consultation the Commission need not be interfered because the promotees were placed by Government below the direct recruits. This case therefore clearly distinguishable. (We shall referring to this case again under Point Again in Ashok Kumar Uppal v. State of J&K while holding that the power of relaxation could not be arbitrarily exercised, this court upheld relaxation of the relevant standard prescribed typing, in respect of five direct recruits. was because the State Recruitment Board in case had made a recommendation that. for relaxation of the requisite standard in their favour and this was accepted by the Government. relaxation was upheld because the Government retrospectively amended the promotion had the promotees could just go into promotion quota by sheer seniority rather than selection the rule earlier. as was The five direct recruits were very close to the other selected direct recruits and were meritorious than the promotees".

48, Having regard to the above and in the light Election Commission (Group 'A' and Group 'B' Recruitment Rules, 1998, though the minimum eligibility for promotion to the post of Assistant is five years' regular in the feeder grade of UDC for promotees, service exists power of relaxation to any of the provisions Rules relating to any class or category but the Central Government has to form an opinion that it is necessary and expedient to do so. In that event the approval is from the Central Government. Before diverting the quota and filling up the posts no such approval has been sought. Accordingly, in absence of any valid relaxation the held and promotions made of promotees against recruits quota the power does not include to relax



rules of recruitment. As such, admittedly as no approval has been sought by the respondents from the Government the promotions are not in accordance with the recruitment rules.

It is equally settled by the decision of the Apex court in Direct Recruit's case (supra) that settled position cannot be unsettled. Though the promotions had made long back in 1995 a challenge has been made by the direct recruits to the promotions only in 2002 when few the persons have been further promoted on ad hoc basis as Section Officers. In this view of the matter we observe that though the promotions made were without any relaxation and not as per the quota, yet the same would not be However, we also find that in supersession disturbed. orders from 1995-1998 passed order issued bv the respondents on 10.12.2001 has been assailed by the direct recruits but the earlier orders have not been challenged.

50. The contention put-forth by the direct recruits that as no nominations have been sought from SSC they should not be made to suffer and their seniority should be reckoned for the purposes of inter-se-seniority between direct recruits and promotees from the date of holding of AGE is concerned, the Apex Court in Suraj Parkash Gupta's case (supra) held as follows:

WA have next to refer to one contention raised by the respondent direct. recruits. They claimed that recruitment appointment can be ante-dated from the date of occurrence of a vacancy in the direct recruitment quota, even if on that date the said person was not directly recruited. Ιt submitted that if the promotees occupied quota belonging to direct recruits they had to be pushed down, whenever direct recruitment was

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made. Once they were so pushed down, even if the direct recruit came later, he should be put in the direct recruit slot from the date on which such a slot was available under the direct recruitment quota.

81. This contention, in our view, cannot be accepted. The reason as to why this argument is wrong is that in service jurisprudence, a direct recruit can claim seniority only from the date of his regular appointment. He cannot claim seniority from a date when he was not borne in the service. This principle is well settled. In N.K. Chauhan v. State of Gujarat (SCC at p.325, para 32) Krishna Iyer, J. stated:

later direct recruits cannot claim deemed dates of appointment for seniority with effect from the time when direct recruitment vacancy arose. Seniority will depend upon length of service. Again in A. Janardhana v. Union of India it was held that a later direct recruit cannot claim seniority from a date before his birth in the service or when he was in school or college. Similarly it was pointed out in A.N. Pathak v. secy. to the Govt. (SCC at p.767) that slots cannot be kept reserved for direct recruits for retrospective appointments."

- 51. In this view of the matter the direct recruits cannot claim appointment from the date of vacancies in quota before their selection and this mutatis mutandis applies to seniority as well.
- 52. seniority far as is concerned, respondents on Full Court Commission a meeting having regard to the fact that 20 vacancies meant direct recruits had been diverted to promotee quota and in absence any direct recruitment made from 1991 to 1995 in so far inter-se-seniority is concerned, followed DOPT OM dated 4.11.1992, where it is provided that if adequate number of direct recruits are not available in any particular year, rotation of quota for determining seniority would take place only to the extent of the available direct recruits and promotees. In the event direct recruits available the excess promotees will be bunched together at



the bottom of the seniority list below the last position up to which it is possible to determine seniority on the basis of rotation of quota with reference to the actual number of direct recruits who become available and vice Thereafter in the next year while seniority he determined between direct recruits and promotees extent of the number of vacancies for direct recruits as determined according to the quota for t.hat. year, the additional direct recruits selected against forward vacancies for the previous year would be enbloc below the last promotee. placed This resulted pushing down of direct recruits from AGE 1995 with appointment against 1996 vacancies below the promotees the basis of their reviewed regularisation from the date of eligibility. However, we find that once the quota has not broken down has to be rotated for the purposes of seniority. Apex Court in Suraj Parkash Gupta's case (supra) in so as seniority to the promotees who have been appointed in excess of their quota against the quota meant for direct recruits held as follows:

Summarising the position, we therefore hold "79, that the ad hoc/stopgap service of the promotees cannot the treated as non est merely because PSC was not oconsulted in respect of continuance ad hoc/stopgap service beyond six months. service is capable of being regularised Rule 23 of the J&K (CCA) Rules, 1956 and service rectified with retrospective effect from the date of occurrence of a clear vacancy in the promotion quota, subject to eligibility, fitness and other relevant factors. There is 'rota' no The 'quota rule has not been broken applicable. Excess occupying promotees recruitment posts have to be pushed down in later vacancies within their after due regularisation. Such service outside the promotee quota cannot count for seniority. Service of the promotees which is regularised with retrospective effect from the date vacancies within the quota counts for seniority. However, any part of such ad hoc/stopgap or even regular service rendered while occupying



direct recruitment quota cannot be counted. of the promotees or transferees is Seniority fixed per quota and from the as date commencement of probation/regular appointment as stated above. Seniority of direct recruits the date of substantive appointment. Seniority has to be worked out between direct recruits and promotees for each year. We decide Point 3 accordingly.

Point 4

Direct recruits cannot claim appointment from date of vacancy in quota before their selection."

If one has regard to the above the 53. promotees occupying direct recruits posts have to be pushed and adjusted in later vacancies within their after due regularisation. The service rendered outside the promotee quota cannot count for seniority. The principle assigned would be applicable when there is 🕫 rulé of rota. quota rule is not broken the promotees in excess occupying direct recruits quota though their promotion cannot be disturbed at this point of time, but in so far as seniority is concerned, they have to be adjusted for regular appointments against the vacancies meant for 50% quota of promotion and accordingly deeming their promotions from the date of availability of vacancies, their seniority be assigned from the date of such appointment on is to regular basis, We also find that at one place)祎、is admitted by the respondents that 20 unfilled vacancies earmarked for direct recruits have been diverted to promotees and there were no vacancies quota to carry forward, the principle relied upon on the basis of OM 1992 would have no application because as per OM dated 3.7.1986 of DOPT regarding seniority as contained paragraph 2.4.2 the unfilled direct recruit quota vacancies have to be carried forward and added to the corresponding direct recruits vacancies for the next year. In that event

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the seniority would be determined between direct recruits and promotees to the extent of number of vacancies for direct recruits and promotees as per the quota. As no carry forward of direct recruits vacancies had taken place these instructions would have no application and as the rotation of the quota is a principle for seniority and the same is intact and has not been broken down the seniority has to be assigned strictly in accordance with rotation of the quota. The promotees who occupied the vacancies meant for direct recruits cannot be accorded seniority against those posts falling beyond their quota.

- 54. In the light of our answers to the relevant issues OA-1405/2002 filed by the direct recruits, seeking quashing of the promotion orders of respondents No.7-29 is rejected. However, the seniority list circulated on 1.5.2002, which is not in accordance with the rules is quashed and set aside.
- 55. In OA-1259/2002 promotees have sought seniority on the basis of initial appointment taking resort to Direct Recruits' case (supra) is concerned, we hold that as their appointments were not in accordance with the rules without any valid relaxation against the vacancies not meant for their quota the period of officiation against those vacancies on the basis of continuous officiation cannot be counted towards seniority. The aforesaid prayer is rejected.
- 56. In so far as OA-1259/2002 filed by the promotees where a challenge has been made to review of their regularisation without a show cause notice is



concerned, we find that even their earlier appointments were de hors the rules and has not been disturbed on account of unsettling the settled position. Merely because applicants have attained eligibility as per the recruitment rules their appointments cannot be made on regular basis for want of vacancies in their respective quota. Moreover, we find that the DPC earlier in derogation of the rules on invalid relaxation accorded them promotion with procedural illegality which can be rectified through a review DPC for which no reasonable opportunity to show cause is required.

In the result, for the foregoing we dismiss OAs filed by the promotee Assistants, though i.e., OA No.1259/2002 and OA-1507/2002, but partly allow OA-1405/2002 filed by the direct recruits. Accordingly the inter-se-seniority list of Assistants Election Commission is quashed and set aside. Respondents directed to revise the seniority having regard to observations made above, within a period of six months from date of receipt of a copy of this order. Applicants, recruits in that event shall be entitled to direct all consequential benefits. No costs.

58. Before parting with, we are constrained to observe that the Election Commission while according promotions and seniority in the grade of Assistants has acted in a manner to give go-bye to the statutory rules and principles as well as law laid down. This is beyond all canons of justice and has led to unnecessary litigation and administrative chaos, which should be avoided in future.

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(Snanker Raju) Member (J)

(V.K. Majotra) Member (A)

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